

(ii) SCUFFLE BETWEEN POLICE AND PUBLIC IN CONNECTION WITH AGITATION AGAINST RISE IN DTU BUS FARES.

**Mr. Speaker:** I have received notice of another calling attention notice. Because this is the end of the session, as a special case, I have allowed it. Shri Kapur Singh.

**Shri S. M. Banerjee:** Sir, we have tabled an adjournment motion.

**Mr. Speaker:** I have now called Shri Kapur Singh in regard to the calling attention notice.

**Shri S. M. Banerjee:** My adjournment motion is very important. People have been beaten when there were demonstrations. Why should we not get a chance to discuss it?

**Mr. Speaker:** Because I have disallowed it.

**Shri S. M. Banerjee:** It is true that you have disallowed it.

**Mr. Speaker:** So, a discussion would take place on the one I have admitted and not on the one that I have disallowed.

**Shri S. M. Banerjee:** My submission is this. Previously also, when there was an adjournment motion and a calling attention notice sometimes you used to allow the calling attention notice to be answered.

**Mr. Speaker:** Has he got the information that his adjournment motion has been disallowed?

**Shri S. M. Banerjee:** Yes, it is true.

**Mr. Speaker:** When it is true, he ought not to take it up here in this manner.

**Shri S. M. Banerjee:** In regard to that I want to point out....

**Mr. Speaker:** If he wants to argue on that, he can come to my chamber; not here. He will kindly resume his seat.

**Shri S. M. Banerjee:** Anything that happens in the capital is very important.

**Mr. Speaker:** Order, order. I have called Shri Kapur Singh.

**Shri U. M. Trivedi (Mandsaur):** Sir, on a point of information. Is the adjournment motion and the calling attention notice on the same subject?

**Mr. Speaker:** Both are on the same subject. I have allowed the calling attention notice and not the adjournment motion because there is no failure in this case.

**Shri S. M. Banerjee:** There is failure.

**Mr. Speaker:** Who should judge it?

**Shri S. M. Banerjee:** It is my view.

**Mr. Speaker:** Here it is my judgment that prevails, so far as this is concerned.

**Shri S. M. Banerjee:** That is true. But the question is whether there is failure or not.

**Mr. Speaker:** Order, order. They have their duty.

**Shri S. M. Banerjee:** To beat?

**Mr. Speaker:** Yes.

**Shri S. M. Banerjee:** You are giving your judgment.

**Mr. Speaker:** Order, order. That has to be decided by me.

**Shri Bade:** This judgment should not be given.

**Mr. Speaker:** I have not given any judgment. There would be an enquiry and the results would come. How can I say anything on that?

**Shri Bade:** But how can you say that they are doing their duty and therefore there was no failure?

**Mr. Speaker:** Order, order. I have already called Shri Kapur Singh.

**श्री बागड़ी (हिसार) :** इस सिलसिले में मैं भी अर्ज करना चाहता हूँ . . .

**अध्यक्ष महोदय :** इस वक़्त नहीं सुन सकता हूँ। मैंने श्री कपूर सिंह को बुलाया है।

**श्री बागड़ी :** श्रीों की भी सुनी है आपने।

**अध्यक्ष महोदय :** अब और मैं नहीं सुन सकता हूँ।

**Shri Kapur Singh (Ludhiana):** I call the attention of the Minister of Home Affairs to the following matter of urgent public importance:

"The scuffle between the police and the public protesting against the rise in DTU bus fares in certain localities of Delhi on Sunday, the 3rd May 1964 resulting in serious injuries to about 50 persons."

**Shri Hathi:** This incident happened in Delhi yesterday. I am pained to find that the agitation has been taken up in a way in which it should not have been done.

**Shrimati Renu Chakravartty (Barrackpore):** Why did you raise the bus fares?

**Shri Hathi:** I have not been able to come prepared because I was just now told about this notice. But because it is a local matter I have collected the information. The facts are that on the 3rd May 1964 at about 8.30 A.M. the Bharatiya Jan Sangh started an agitation near the Tilak Nagar bus stand in protest against the recent rise in DTU bus fares. Their declared programme was to send volunteers to squat in front of DTU buses in order to prevent them from plying. However, a mob of over 500 unruly elements of the area was soon attracted to the spot. This mob made an unprovoked attack on

two empty buses of the DTU parked near the Bus Stop, smashing their glass panes and deflating their tyres. The mob then proceeded along the Najafgarh Road swelling to over 3,000 on the way. At Titarpur Bus Stop they surrounded and attacked eight DTU buses and a Police Pick-up van. The DTU buses were badly damaged and rendered unfit to ply on the road. When a contingent of Policemen tried to prevent them, the mob hurled stones and brickbats (An Hon. Member: Wrong) at the Police party injuring 25 Policemen, including two officers. The Additional District Magistrate, who was present, declared the crowd to be an unlawful assembly when he failed to persuade it to refrain from these acts. They were then ordered to disperse. Since they continued to be violent, they had to use tear-gas. The crowd, however, pressed on towards Tilaknagar and attacked and damaged a DTU Recovery Van. They also tried to set fire to the van with a piece of cloth soaked in petrol but were foiled in their attempt by the Police who dispersed them.

**An Hon. Member:** He is wrong.

**Shri Hathi:** At about 1.30 P.M. a mob of about 200 persons again collected at the Tilaknagar Bus Stop. They pulled down two DTU cabins by the road-side which accommodated their maintenance depot and an enquiry office and set fire to their doors and other goods inside, including their records. A number of articles were looted including an electric fan and telephone apparatus.

Cases of rioting, damage to public property, arson and looting have been registered with the local police. About 50 arrests have been made so far.

Orders under section 144 Criminal Procedure Code banning meetings and processions for a period of seven days have been promulgated by the Additional District Magistrate covering the Police Stations of Punjabi

[Shri Hathi]

Bagh, Tilaknagar, Moti Nagar, Patel Nagar and Najafgarh.

**Mr. Speaker:** Shri Kapur Singh.

**श्री बागड़ी :** इसका तजुमा भी करवा दीजिये, फिर बाद में परवाना पड़ेगा।

**अध्यक्ष महोदय :** इतनी अंग्रेजी तो आप समझ सकते हैं और आपने समझ भी ली होगी।

**Shri Kapur Singh:** May I ask if there is any other method, except the Calcutta technique such as has been practised in this case, to impel our authorities to be reasonable in their dealings with the public?

**Shri Hathi:** What is the question, Sir?

**Mr. Speaker:** Is there any other technique, except the Calcutta technique as has been used in this case, to impel the authorities to be more reasonable or reasonable in their dealings with the public?

**Shri Hathi:** In fixing the bus fares?

**Mr. Speaker:** Yes.

**Shri Hathi:** This decision was taken by the Delhi Corporation. If they have any grievance, they have other constitutional methods..... (Interruption).

**Shri Nath Pai:** He does not know the Calcutta technique.

**Shri Kapur Singh:** The Ministers never answer our questions; they always go off at a tangent.

**Mr. Speaker:** He is not referring, I suppose, to the rise in the fares; he is referring to what might be called, the excesses or force used by the Police in this case. Is that the Calcutta technique?

**Some Hon. Members:** No, Sir.

**Mr. Speaker:** Then, I have not understood it.

**Shri Kapur Singh:** The Calcutta technique is that whenever the public are of the opinion that the authorities are not being reasonable, instead of arguing, they take action such as was taken supposedly by the Jan Sangh.

**Shri Nath Pai:** Burning a couple of trams.

**Mr. Speaker:** I am sorry, I did not follow it. Now, he might answer it.

**Shri Hathi:** I said in the beginning that it was unfortunate that this technique should have been resorted to. That is unfortunate; they should not have done so.

**Shri H. P. Chatterjee (Nabadwip):** Why give a special name to the technique?

**Shrimati Renu Chakravartty:** Because Shri Basani got a beating in Calcutta.

**Shri U. M. Trivedi:** On a point of information, Sir. I had also signed the adjournment motion. I want only one information and nothing more.

**Mr. Speaker:** Later.

**श्री यशपाल सिंह :** क्या यह सही है कि तमाम वर्कर्स गिरफ्तार कर लिये गये थे, और जिस वक्त यह दुर्घटना घटी उस वक्त जनसंघ का कोई आदमी वहाँ मौजूद नहीं था। कोई अनडिजायरेबल एलिमेंट ऐसा था जिस ने जनसंघ को बदनाम करने के लिये यह दुर्घटना की।

**श्री हाथी :** यह बदनाम करने की बात नहीं है। जनसंघ ने यह प्रोग्राम बनाया था। उनकी इत्तला २ तारीख को मिल गई थी। जो लोग वहाँ पर थे वे उन के आदमी थे।

**Shri A. N. Vidyalkar (Hoshliarpur):** Is it a fact that while organising these disturbances, the Jan Sangh took all the young men and children from their shakhas that they held in the morning for this particular purpose?

श्री हुकम चन्द कछवाय (देवास) : कोई शाखा नहीं है ।

श्री श्रींकार लाल बेरवा : बिल्कुल गलत बात है ।

श्री हुकम चन्द कछवाय : समय कौन सा था ।

अध्यक्ष महोदय : यहाँ सब माननीय सदस्य एक जैसे हैं । हर एक को आजादी है सवाल पूछने की । क्या मैं उन को सवाल पूछने से मना कर दूँ ।

श्री बड़े : शाखा की बात गलत है ।

अध्यक्ष महोदय : क्या मैं उन को सवाल पूछने से मना कर दूँ । मुझे माननीय सदस्य बतलायें कि मेरा क्या फर्ज है । इस तरह की बात तो नहीं होनी चाहिये ।

Shri Hathi: I have not got specific information on this point. But this was organised by them.

Mr. Speaker: Shri S. M. Banerjee. Now he can give vent to all his feelings.

Shri S. M. Banerjee: I may not be misunderstood.

Mr. Speaker: I have never misunderstood him.

Shri S. M. Banerjee: I would like to know whether the hon. Minister is aware that, apart from this particular demonstration which was supposed to be led by the Jan Sangh, there is a growing discontent in the city about this abnormal increase in the bus fares which has affected the middle class people below the belt and, if so, what steps are being taken by them and whether any judicial inquiry is likely to be conducted into the police excesses on this peaceful demonstration.

Shri Hathi: I do not think there should be any police inquiry because the decision to raise the bus fares was taken by an elected body. There

was some dispute. It was referred to the authorities concerned; it was reviewed again and then it was further referred back to the Corporation and they took a decision. If in these constitutional methods which the Corporation took, there are agitational approaches, the police has to be firm and strong in taking the action.

Shri S. M. Banerjee: Sir, it has not only affected the Jan Sangh. It has affected all the middle-class people and particularly about 2 to 3 lakhs of Government employees who travel daily on the buses. Is he aware that there is a discontent....

Mr. Speaker: The general question of the rise in bus fares is not under discussion.

Shri S. M. Banerjee: That is there.

Mr. Speaker: That might be the cause.

Shri S. M. Banerjee. That is the main cause. My Calling Attention Notice was addressed to the Minister of Home Affairs and also to the Minister of Transport. I expect a reply from them.

श्री श्रींकार लाल बेरवा : मैं जानना चाहता हूँ कि पुलिस ने जो आते ही वहाँ पर लाठी का प्रहार किया और अशु गैस छोड़ी तो क्या वह उसके पावर में था । उस को इस लाठी प्रहार को इजाजत किस ने दी ।

अध्यक्ष महोदय : माननीय सदस्य जानना चाहते हैं कि क्या ऐसा करना उस के पावर में था और उस ने अपनी पावर से कोई ज्यादाती की ।

श्री श्रींकार लाल बेरवा । उन्होंने लाठी प्रहार किया. अशु गैस छोड़ी, फ्लैग फेंके । तो या तो किसी मैजिस्ट्रेट ने इस के लिये आर्डर दिया होगा या किसी कलेक्टर ने दिया होगा. मैं जानना चाहता हूँ कि किस ने आर्डर दिया । पुलिस मैनों ने ऐसा कैसे किया ।

**अध्यक्ष महोदय :** अगर आप मंत्री महोदय का जवाब सुनते तो यह सवाल ही पैदा न होता। मैजिस्ट्रेट ने भीड़ को अनलाफुल करार दिया। मैजिस्ट्रेट वहां मौजूद था। जब अनलाफुल करार देने के बाद वह लोग नहीं हटे तो उन्होंने अश्रु गैस को चलाया। सब कुछ वाद में हुआ। लेकिन आप ने सुना ही नहीं।

**श्री श्रींकार लाल बेरवा :** वाद में नहीं, आते ही लाठी प्रहार किया और अश्रु गैस छोड़ी। उन्हें तितर बितर करने के लिये कोई कार्रवाई नहीं का गई।

**श्री बड़े :** मंत्री महोदय ने अभी जो कहा है वह एजेंजरेटड है। उस में बहुत सी बातें गलत हैं। ताहम मैं पूछना चाहता हूँ कि क्या यह ठीक है कि वहां मि० महोत्रा और उन के साथ दूसरे बीस लोग आप थे जो इन्जार हुए हैं। और उस के बाद सब आउट आफ कंट्रोल हुई है।

**श्री हाथी :** जो बात मेरे ध्यान में है वह मैंने हाउस के सामने पेश किया है और उस में यह बात नहीं है।

**अध्यक्ष महोदय :** एक एक आदमी के लिये कैसे कहा जा सकता है।

**श्री हुकम चन्द कछवाय :** मैं जानना चाहता हूँ कि क्या यह बात सही है कि पिछले वर्ष भी जब किराया बढ़ाया गया था तो दिल्ली की जनता में बड़ा असन्तोष था, अब फिर किराया बढ़ा है तो भी काफी असन्तोष फैला है। जो असन्तोष फैला हुआ है उस को खत्म करने के लिये किराया कम होना चाहिये। इस मांग का लेकर दिल्ली की जनता ने प्रदर्शन किया और उन पर लाठी चार्ज हुआ। क्या यह बात सही है कि चौधरी ब्रह्म-प्रकाश के आर्डर से लाठी चार्ज हुआ।

**श्री हाथी :** लाठी चार्ज हुआ ही नहीं है।

**अध्यक्ष महोदय :** कौन सी बात उठा कर चले और कहां चले गए।

**श्री हुकम चन्द कछवाय :** क्या किराया कम होने वाला है।

**अध्यक्ष महोदय :** चौधरी ब्रह्मप्रकाश हिन्दुस्तान से बाहर कहीं फिर रहे हैं।

**श्री हुकम चन्द कछवाय :** मेरे प्रश्न का उत्तर दिलाया जाये। यह जो किराया बढ़ाया गया है तो क्या हर साल किराया बढ़ाने की योजना है।

**अध्यक्ष महोदय :** माननीय सदस्य को सूचना चाहिये कि एक म्यूनिसिपल कारपोरेशन है, हमने उन्हें अस्वीकार दिया है कुछ करने का। वह इन्डेपेंडेंट हैं। उन्होंने किराया बढ़ाया है। उन्हें अस्वीकार किया है। हम उन से इतनाक न भी करते हैं ता भी यदा नवान कैसे उठ सकता है। जो म्यूनिसिपल कारपोरेशन है यह उनके सूचने का बात है।

**श्री हुकम चन्द कछवाय :** मेरा कहना है कि दिल्ली की प्रजा बिगड़ रही है किराया बढ़ाने से। ता किराया कम करने का सरकार का विचार है।

**अध्यक्ष महोदय :** इनकी मानाय सदस्य किसी और शब्द में लायें। या हम इस तरह से किराया कम नहीं कर सकते।

**श्री रामसेवक यादव (बाघा की) :** मंत्री महोदय ने अभी बालाया कि लाठी प्रहार के फलस्वरूप कुछ लोग जखमी हुए। मैं जानना चाहता हूँ कि जखमी लोगों की संख्या कितनी है और उनको किस तरह की चोटें आई हैं, भयंकर या मामूली।

**श्री हाथी :** २५ पुलिस वाले जखमी हुए हैं।

एक माननीय सदस्य : पुलिस वाले नहीं, दूसरे लोग (Interruptions)

श्री राम सेवक यादव : अध्यक्ष महोदय, मेरा प्रश्न यह है कि जो लोग बड़े हुए किरायों के खिलाफ प्रदर्शन कर रहे थे उन पर लाठी प्रहार हुआ उनके फनम्बरूप कितने लोगों का चोटें आई और किस प्रकार की। भंगकर या मामूली।

श्री हाथी : मेरे ख्याल से लाठी चार्ज हुआ ही नहीं। (Interruptions)

अध्यक्ष महोदय : क्या पुलिस के अत्याचार भी कोई ऐसा आदमी है जो प्रदर्शन कर रहे थे और जल्दी हुए हैं। अगर हुए हैं तो कितने।

श्री हाथी : मुझे इतना नहीं है। (Interruptions)

अध्यक्ष महोदय : आप मुझे दूसरों को भी बुलाने देंगे या नहीं।

श्री रामसेवक यादव : यह तो अज्ञात जवाब है। (Interruptions)

श्री श्रींकार लाल बेरवा : यह तो टालने वाला जवाब है। (Interruptions)

अध्यक्ष महोदय : ऐसे तो नहीं चलेगा कि जब एक सवाल ही जाये और मैं दूसरे मेम्बर का बुलाऊं तो भी लोग बोलते चले जायें।

श्री बड़े : पेपर्स में आया है।

अध्यक्ष महोदय : पेपर की बिना पर हम क्या कर सकते हैं।

श्री हुकम चन्द कछवाय : मैंने खुद जा कर देखा है घटना को। इसकी सही

इतना देना चाहिये मंत्री महोदय को यह पर।

अध्यक्ष महोदय : तो माननीय सदस्य को चाहिये कि वे लिख कर भेजें कि यह गलत बात कही जा रही है।

श्री श्रींकार लाल बेरवा : जवाब को टाला जा रहा है किसी तरह से। सूचना नहीं दी जा रही है। (Interruptions)

अध्यक्ष महोदय : अगर आप बात सुनना चाहते तो मैं कार्रवाई बन्द कर दूंगा। अगर आप ठीक तरह नहीं चलना चाहते हैं तो

श्री हुकम चन्द कछवाय : अंतरंगता मिलना चाहिये।

अध्यक्ष महोदय : नहीं मिल सकता। अगर आप की नसलनी नहीं हो सकती तो मैं नहीं दिलवा सकता। अगर एक एक माननीय सदस्य धारी बारी से चले तो काम चल सकता है नहीं तो मैं कार्रवाई नहीं चला सकता।

श्री बागड़ी : अध्यक्ष महोदय, चलाना तो आप का ही है।

Mr. Speaker: Now, Shri Bagri.

Shri C. K. Bhattacharyya (Raiganj): May I make just one observation?

Mr. Speaker: No. I have not called the hon. Member. He may resume his seat. I have called Shri Bagri.

श्री बागड़ी : दिल्ली में बुरी घटना घटी और ग्राम शहरी जब इस जनतांत्रिक देश में अपनी मांग को शान्तिमय ढंग से रख सकते हैं, और उनको अपना संविधान इसका अधिकार देना है, उसके नाते से उन्होंने जो अपनी मांग रखी उसके लिये उन्होंने पहले से नोटिस दे दिया था, उसके वावजूद भी, अगर यह बात मान भी ली जाये सरकार को कि उन्होंने ज्यादाती

[श्री बागड़ी]

की है, सरकार उस का शांतिमय ढंग से रोक न सकी या उस पर काबू नहीं पा सकी, तो इस्का मतलब यह हुआ कि अमन चैन जो है दिलो का वह इस तरीका का है जिस पर सरकार काबू नहीं पा सकती।

**अध्यक्ष महोदय :** कोई सवाल भी आवेगा, यह लेकर तो हों गया।

**श्री बागड़ी :** इसकी तह में यह है कि दिल्ली के अन्दर जो किराए के आधार पर जनता में नाराजगी पैदा हो गयी है यह लाठी से नहीं दबायी जा सकती। मैं जानना चाहता हूँ कि क्या सरकार विचार कर रही है कि जनता और कारपोरेशन के मध्य बीच बचाव करा दे और कारपोरेशन को सलाह दे कि इस सवाल को फिर से सोच कर कोई शांति का रास्ता निकाले।

**अध्यक्ष महोदय :** यह तो मुझाव है।

**श्री बागड़ी :** मैंने पूछा है कि क्या सरकार सोच रही है

**अध्यक्ष महोदय :** नहीं सोच रही है, तो अब आपका मुझाव आ गया, अब सोचेंगी। आप बैठ जाएं।

**श्री बागड़ी :** \*

**Mr. Speaker:** This will not go on record.

**श्री बागड़ी :** \*

**Shri H. N. Mukerjee** (Calcutta Central): In view of there being no legislature for the Delhi region, and it being the responsibility of the Central Government for happenings in Delhi, and in view of the fact that this kind of incident which has been consequent upon the rise in bus fares, the kind of thing which has been done repeatedly in the recent past, has led to this kind of happenings where a number of citizens as well as police-

men are injured—it is a very serious matter—I wish to know from Government what tangible steps are being sought to be taken immediately in order to see not only that the threat to peace is overcome but also that the injustice involved in the increase of bus fares, which has been felt so strongly by an extremely conformist and obedient population that they have taken to this kind of method, is eliminated as soon as ever that is possible.

**Shri Hathi:** At present, there is a machinery for determining the rates of fares for DTU buses, others etc. As regards the DTU, first it is for the Corporation to decide. After they take a decision, it goes to the State Transport Authority which sees whether the fares are reasonable or not. It is after that Authority approves that these fares are increased.

**Shrimati Renu Chakravarty:** Does not the Government feel responsible for checking this spiral of rising prices in a situation when the Government does not even give an adequate dearness allowance to its own employees, and the employees are directly affected by these rising prices and therefore, the Central Government is directly involved?

**Shri Hathi:** I do not think that is a case for this agitation, to stop the bus services and other things.

**Shri Hari Vishnu Kamath** (Hoshangabad): On a point of order. Who is ultimately responsible for the Delhi Administration—this Government or somebody else?

**Mr. Speaker:** So far as the fares are concerned, the Delhi Administration is independent.

**Shri Vasudevan Nair** rose—

**Shri Nath Pai:** The Delhi Administration is under the Home Ministry.

**Shri U. M. Trivedi:** Although *prima facie*, it appears that the DTU and the Delhi Corporation are responsible for fixing rates, the ultimate responsibility for this state of affairs, which has resulted on account of the raising of the fares, is that of the Home Ministry, that is to say, the Government of India. Is it not in the fitness of things that in view of the incident that has taken place where, according to the Government, some police constables have been injured and according to the public, 57 persons have been injured....

**Mr. Speaker:** He is arguing a law point. This is not a law court.

**Shri U. M. Trivedi:** I will stop it. I would like to know whether the Government has now made up its mind to look into this state of affairs and prevent the raising of these fares.

**Shri C. K. Bhattacharya** rose—

**Mr. Speaker:** His name is not there.

**Shri U. M. Trivedi:** There is no answer to my question.

**Mr. Speaker:** He has made a suggestion. It is for him to consider it.

**Shri U. M. Trivedi:** What has he to say?

**Mr. Speaker:** Papers to be laid on the Table.

12.45 hrs.

#### PAPERS LAID ON THE TABLE

##### STATEMENTS ON ASSURANCES, PROMISES AND UNDERTAKINGS

**The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath):** Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table the following statements showing the action taken by the government on various assurances, promises and undertakings given by the Ministers during the various sessions shown against each:—

(i) Supplementary Statement No. I.	Seventh Session 1964. (Third Lok Sabha).
(ii) Supplementary Statement No. IV	Sixth Session, 1963. (Third Lok Sabha).
(iii) Supplementary Statement No. VI	Fifth Session, 1963 (Third Lok Sabha).
(iv) Supplementary Statement No. X	Fourth Session, 1963 (Third Lok Sabha).
(v) Supplementary Statement No. XIII	Third Session, 1962-63 (Third Lok Sabha).
(vi) Supplementary Statement No. XVI	Second Session, 1962 (Third Lok Sabha).
(vii) Supplementary Statement No. XIX).	First Session, 1962 (Third Lok Sabha)
(viii) Supplementary Statement No. XIV.	Fourteenth Session, 1961 (Second Lok Sabha).
(ix) Supplementary Statement No. XVII.	Twelfth Session, 1960 (Second Lok Sabha).

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